IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 201
(IB)-261/ND/2023

IN THE MATTER OF:

Deccans Safety Glass Works Pvt. Ltd ... Applicant/Petitioner

Versus

ATS Township Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 01.05.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:
For the Applicant : Adv. Arjun Mukherjee, Adv. Arjun Narang
For the Respondent : Mr. Divyansh Rai, Adv and Adv. Krish Kalra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Arguments heard. **Order Reserved.**

Counsels for the parties are at liberty to file written arguments not exceeding 3 pages within 3 days. It would be open to them to enclose with the written arguments the documents sought to be relied upon by them to buttress the plea to be espoused in the written arguments. Both the parties would enclose their respective balance sheets in respect of the transaction in question along with the documents. It goes without saying that the counsels for the parties would exchange the copies of written submissions along with the documents with each other before filing the same.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

Ashima